MANAN KUMAR MISHRA
Senior Advocate
CHAIRMAN

Phone : 011-4922 5000
Fax : 011-4922 5011
E-mail : info@barcouncilofindia.org
Website : www.barcouncilofindia.org

भारतीय विधिज्ञ परिषद्
BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)
21, Rouse Avenue Institutional Area, New Delhi - 110 002

PRESS RELEASE
DATED 21.02.2024

BAR COUNCIL OF INDIA COMMENDS GOVERNMENT INITIATIVES TO ENHANCE CRIMINAL JUSTICE SYSTEM

The Bar Council of India extends its profound appreciation for the groundbreaking initiatives spearheaded by the Hon'ble Shri Amit Shah JI, Home Minister, and the Cooperation Minister, in bolstering the criminal justice system of the nation.

In a historic move, the Winter Session of the Parliament witnessed the passing of three seminal Bills: the Bharatiya Nyaya Sanhita, 2023; the Bharatiya Nagarik Suraksha Sanhita, 2023; and the Bharatiya Sakshya Adhiniyam, 2023. With the gracious assent of the Hon'ble President of India, these Bills have now ascended to the realm of law, ushering in a new era by superseding antiquated legislations hailing from the annals of the 19th century.

This legislative milestone marks a pivotal juncture in the evolution of India's criminal justice apparatus, heralding a paradigm shift towards a system characterized by affordability, accessibility, and citizen-centricity. Through the repeal and replacement of entrenched colonian statutes such as the Indian Penal Code, the Code of Criminal Procedure, and the Indian Evidence Act, the government of Hon'ble Shri Narendra Modiji, has laid down the bedrock for transparency, technological assimilation, and forensic advancements aimed at augmenting the efficacy of investigations and bolstering conviction rates.

Residence Delhi : 17/303, East End Apartments, Near New Ashok Nagar Metro Station, Mayur Vihar Ph-I Extn., Delhi - 110096
Patna : Sheopuri, Near Rajdhani Gas Godown, Patna - 800023 **Ph.:** 0612-2284843
E-mail : manankumarmishra@gmail.com **Mobile :** 09810474397 (Delhi), 09431025478 (Patna)

The Bar Council of India applauds the proactive strides taken by the National Crime Record Bureau (NCRB) in aligning the Crime & Criminal Tracking Network and Systems (CCTNS) and Interoperable Criminal Justice System (ICJS) frameworks with the tenets of the new laws. The advent of user-friendly applications developed by the NCRB promises to furnish invaluable support to stakeholders across the spectrum.

Furthermore, the distinguished Bureau of Police Research & Development (BPR&D) merits commendation for its comprehensive suite of training programs tailored to cater to the exigencies of police personnel, prosecutors, and judicial officers across diverse echelons. The Bar Council of India also commends the endeavor to encourage harmonious collaboration among stakeholders through the establishment of State Level Steering Committees under the stewardship of Chief Secretaries.

Acknowledging the indispensable role of legal practitioners in operationalizing these seminal laws, the Bar Council of India pledges unwavering support through the formulation of a time-bound roadmap for the training and upskilling of the members of the Legal Fraternity. Emphasizing the imperative of collaborative engagement with stakeholders, the Council underscores the imperative of seamlessly integrating legal acumen into the evolving panorama of the criminal justice architecture.

The road map (summary) to move ahead shall be as follows-

- Identify key focus areas: understanding provisions of new laws, procedural changes, technological advancements, and best legal practices.
- Develop a structured curriculum tailored to address training needs.
- Collaborate with legal experts, practitioners, judiciary members, and academicians for relevance and efficacy.
- Implement blended learning approach: online modules, webinars, workshops, interactive sessions.
- Utilize digital platforms for content delivery, fostering peer-to-peer learning.

- Organize specialized training programs focusing on evidence collection, trial advocacy, and case preparation.
- Conduct mock trials, case simulations for practical exposure and skill enhancement.
- Offer certification programs for continuous professional development.
- Establish regional training centers with State Bar Councils, Universities for accessibility.
- Conduct outreach programs, awareness campaigns in collaboration with local bar associations.
- Implement robust monitoring, evaluation framework for effectiveness assessment.
- Solicit participant feedback for improvement, update training modules as needed.
- Foster collaboration with NCRB, BPR&D, judicial authorities for alignment with criminal justice reform.
- Coordinate with State Level Steering Committees under Chief Secretary for vertical coordination.
- Encourage active participation and involvement of Bar Council members.
- Constitute Sub-Committees with diverse stakeholder representation for implementation and progress reporting to BCI.

The Bar Council of India extends heartfelt appreciation to the Hon'ble Prime Minister Shri Narendra Modiji, and the distinguished Home Minister and Cooperation Minister, Shri Amit Shah, for their steadfast commitment to justice and visionary stewardship in navigating the corridors of progressive reforms in criminal jurisprudence. BCI hopes and trusts that almost all the developing countries would adopt these new laws very soon and bid goodbye to the old colonial laws.

Manan Kumar Mishra
Sr. Advocate, Supreme Court of India
Chairman, Bar Council of India

MANAN KUMAR MISHRA
Senior Advocate
CHAIRMAN

Phone : 011-4922 5000
Fax : 011-4922 5011
E-mail : info@barcouncilofindia.org
Website : www.barcouncilofindia.org

भारतीय विधिज्ञ परिषद्
BAR COUNCIL OF INDIA
(Statutory Body Constituted under the Advocates Act, 1961)
21, Rouse Avenue Institutional Area, New Delhi - 110 002

प्रेस विज्ञप्ति
दिनांक 21.02.2024

विगत शीतकालीन सत्र में संसद में तीन महत्वपूर्ण विधेयक पारित हुएः भारतीय न्याय संहिता, 2023; भारतीय नागरिक सुरक्षा संहिता, 2023; और भारतीय साक्ष्य अधिनियम, 2023 को पारित कर 19वीं सदी के पुराने कानूनों को खत्म करके एक नए युग की शुरुआत करने का निर्णय लिया गया।

बार कांउसिंल ऑफ इंडिया के मुताबिक ये तीनों नये अधिनियम देश के दंडिक न्याय प्रणाली को अधिक सुलभ, सरल और नागरिक केन्द्रीत बनाने के उद्देश्य से बनाये गये हैं। आधुनिक तकनीकी और फारेंजिक व विज्ञान के अधिकाधिक प्रयोग से आपराधिक मामलों के जाँच की गुणवत्ता में ना सिर्फ सुधार होगा, बल्कि न्याय प्रक्रिया में पारदर्शिता बढ़ेगी और फलतः दोषसिद्धि दर में वृद्धि होगी : जो कि मौजूदा तीनों कानूनों की जटिलता एवम् अप्रसांगिक होने के कारण काफी कम रही है।

देश के वकीलों की सर्वोच्च संस्था बार कांउसिंल ऑफ इंडिया ने इस पुनित कार्य के लिए माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी एवम् माननीय गृह एवम् सहकारिता मंत्री श्री अमित शाह जी की सराहना की है कि इनके पहल से ब्रिटिश शासन के जनविरोधी (कालोजियम) कानूनों से जनता को निजात मिल पायेगा। आने वाले समय में ये तीनों नये कानून देश में कानून व्यवस्था में न सिर्फ आमूल–चूल सुधार लायेंगे, बल्कि अपराध के मामलों में काफी कमी आयेंगी एवम् देश में शांति व्यवस्था के कारण देश के विकास दर में वृद्धि होगी।

Residence Delhi : 17/303, East End Apartments, Near New Ashok Nagar Metro Station, Mayur Vihar Ph-I Extn., Delhi - 110096
Patna : Sheopuri, Near Rajdhani Gas Godown, Patna - 800023 **Ph.:** 0612-2284843
E-mail : manankumarmishra@gmail.com **Mobile :** 09810474397 (Delhi), 09431025478 (Patna)

बार काउंसिल ऑफ इंडिया ने इन तीनों नये कानूनों के प्रभावी एवम् सुचारु रुप से कार्यान्वयन के लिए, शुरुआती दौर में संभावित कठिनाइयों को दूर करने के लिए प्रशिक्षण और प्रौद्योगिक बुनियादी ढाँचे के संदर्भ में क्षमता निर्माण को मजबूत करने हेतु बार एसोसिएशनों के माध्यम से वकीलों को प्रशिक्षण देकर इन नये कानूनों एवम् प्रक्रियाओं से पूरी तरह अवगत कराने का संकल्प लिया है।

बी0सी0आई0 ने इस संदर्भ में सभी राज्य बार काउंसिलों को पत्र लिखकर देश के सभी वकीलों को इसके प्रति जागरुक करने का निर्देश दिया है। एन.सी.आर.बी. (राष्ट्रीय अपराध रिकार्ड ब्यरो) एवम् अन्य संबंधित संस्थानों से भी इस प्रशिक्षण कार्य में मदद करने का आग्रह किया गया है। साथ ही पुलिस अनुसंधान एवम् विकास ब्यूरों को देश के प्रत्येक बार एसोसिएशन में प्रशिक्षण माड्यूल आयोजित करने का आग्रह किया है।

भारत के माननीय गृह एवम् सहकारिता मंत्री श्री अमित शाह जी ने बार काउंसिल ऑफ इंडिया के अध्यक्ष को स्वयम् पत्र लिख कर सभी संबंधित संस्थानों/संगठनों के बीच घनिष्ठ समन्वय कायम करने का निर्देश दिया था। बार काउंसिल ऑफ इंडिया माननीय ग्रहमंत्री जी के द्वारा जनहित में उठाये गये इन कदमों में पूर्ण समर्थन देने का संकल्प लिया एवम् हरेक राज्य बार काउंसिल एवम् देश के हरेक बार एसोसिएशनों में क्रमबद्ध तरीके से कौशल विकास हेतु रोड मैप तैयार करने का निर्णय लिया है। इसके लिए एक उच्च स्तरीय समिति का गठन करने का निर्णय लिया गया है जिसमें बार काउंसिल ऑफ इंडिया के वरीय पदाधिकारियों एवम् राज्य बार काउंसिल के अध्यक्षों के अलावा कुछ पूर्व–न्यायाधीश एवम् जाने–माने कानूनी शिक्षाविद् शामिल किये जायेंगे।

बार काउंसिल ऑफ इंडिया ने देश के सभी विधि विश्वविद्यालयों को भी इस संबंध में उचित निर्देश जारी करने का निर्णय लिया है ताकि विधि शिक्षा से जुड़े सभी शिक्षक एवम् क्रमशः विद्यार्थी भी इन नये कानूनों से भली भाँति अवगत हो

सकें। बार काउंसिल ऑफ इंडिया देश के कानूनी शिक्षा के पाठ्यक्रम में जल्द ही आवश्यक संशोधन करेगी।

वकीलों एवम् विधि शिक्षकों को इन नये कानूनों की बारीकियों एवम् खूबियों से पूर्णतः अवगत होना सबसे ज्यादा आवश्यक है तभी देश की आम जनता को इसका लाभ और इनकी जानकारी मिल सकेगी।

मनन कु० मिश्र.

मनन कुमार मिश्र
वरीय अधिवक्ता,
सुप्रीम कोर्ट
अध्यक्ष, बार काउंसिल ऑफ इंडिया,
नई दिल्ली